

Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND MINISTER OF STATE IN THE MINISTRY OF WELFARE (SHRI RAMJI LAL SUMAN): (a) and (b). The Government have not received any proposal called the "Rajiv Gandhi Formula" for implementation of the Mandal Commission Report. However, after contacting the office of the A.I.C.C. a Resolution passed by the Congress Working Committee at its meeting held on 26/30th August, 1990 has been informally obtained from the office of A.I.C.C., containing a formulation about reservation of jobs for backward Classes.

In view of the fact that the decision of the Government as contained in its order dated 13.8.90 has been stayed by the Supreme Court, matters relating to Government's decision are subjudice and now Government is awaiting the verdict of the Supreme Court. Since the matter is subjudice, the question of taking decision on the suggestions as contained in the said Resolution at this stage does not arise.

[*Translation*]

Implementation of Mandal Commission Recommendations

*56. PROF. YADU NATH PANDEY:
SHRI RAJENDRA
AGNIHOTRI:

Will the PRIME MINISTER be pleased to state:

(a) the present policy of the Union Government for implementing the Mandal Commission's recommendations with regard

to reservation;

(b) whether all the recommendations of the Mandal Commission are being implemented; and if not, the reasons therefor; and

(c) whether the Government are considering to provide reservation on economic basis to poor people of different castes for their educational, economic and social upliftment and if so, the steps proposed to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND MINISTER OF STATE IN THE MINISTRY OF WELFARE (SHRI RAMJI LAL SUMAN): (a) to (c). The decision taken by the previous Government on some of the recommendations made by the Mandal Commission concerning the reservation in services of Government of India is contained in the order of 13th August, 1990, a copy of which is attached as a statement.

The above decision of the Government have been challenged through several writ petitions in the Supreme Court which are being heard by a Constitution Bench of the Supreme Court.

The Supreme Court in its order dated 1st October, 1990, clarifying its earlier order, dated 21st September, 1990, has inter-alia, directed that no steps to implement the order of 13th August, 1990, excepting identification of castes to be benefited shall be taken. The Court had also directed earlier that the Government shall not, without leave of the Court extend the scope of the order of 13.8.90.

In the circumstances, Government would await the verdict of the Supreme Court in this regard.

STATEMENT

No. 36012/31/90-Estt (SCT)
Government of India
Ministry of Personnel, Public Grievances & Pensions
(Department of Personnel & Training)

New Delhi, the 13th August, 1990

OFFICE MEMORANDUM

Subject:— Recommendations of the Second Backward Classes Commission (Mandal Report)—Reservation for Socially and Educationally Backward Classes in services under the Government of India.

In a multiple undulating society like ours, early achievement of the objective of social justice as enshrined in the Constitution is a must. The Second Backward Classes Commission called the Mandal Commission was established by the then Government with this purpose in view, which submitted its report to the Government of India on 31.12.1980.

2. Government have carefully considered the report and the recommendations of the Commission in the present context regarding the benefits to be extended to the socially and educationally backward classes as opined by the Commission and are of the clear view that at the outset certain weightage has to be provided to such classes in the services of the Union and their Public Undertakings. Accordingly orders are issued as follows:—

- (i) 27% of the vacancies in civil posts and services under the Government of India shall be reserved for SEBC.
- (ii) The aforesaid reservation shall apply to vacancies to be filled by direct recruitment. Detailed instructions relating to the procedure to be followed for enforcing reservation will be issued separately.
- (iii) Candidates belonging to SEBC recruited on the basis of merit in an open competition on the same standards prescribed for the general candidates shall not be adjusted against the reservation quota of 27%.
- (iv) The SEBC would comprise in the first phase the castes and communities which are common to both the list in the report of the Mandal Commission and the State Government's lists. A list of such castes/communities is being issued separately.
- (v) The aforesaid reservation shall take effect from 7.8.1990. However, this will not apply to vacancies where the recruitment process has already been initiated prior to the issue of these orders.

3. Similar instructions in respect of public sector undertakings and financial institutions including public sector banks will be issued by the Department of Public Enterprises and Ministry of Finance respectively.

Sd/-

(Smt. Krishna Singh)

Joint Secretary to the Govt. of India

To

All Ministries/Departments of Govt. of India

Copy to

1. Department of Public Enterprises, New Delhi
2. Ministry of Finance (Banking & Insurance Divisions) New Delhi.

It is requested that similar instructions may be issued in respect of public sector undertakings, public sector banks and insurance corporations.

[English]

Development of Growth Centres

*57. SHRI SURYA NARAYAN
SINGH:
SHRI G.M. THAKORE:

Will the PRIME MINISTER be pleased to state:

(a) whether there was a proposal to develop large industrial areas as growth centres during the Eighth Five Year Plan;

(b) if so, the number of centres selected and other details thereof;

(c) whether guidelines have already been issued to the States to prepare detailed project reports;

(d) if so, the details thereof;

(e) whether any reports from the States have been received; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRIKAMAL MORARKA): (a) to (f). Government have announced a scheme of setting up growth centres through out the country with a view to promoting industrialisation of backward areas. It is proposed to develop 70 growth centres in various States/Union Territories in the first phase. Out of these, location of 60 growth centres have been identified. The Growth Centre Scheme is proposed to be taken up for implementation during the VIII Five Year Plan. Government have also issued guidelines for the preparation of Project Reports for the growth centres. These guidelines have been framed to enable formulation of detailed projects for each growth centre keeping in view the area planning approach so that surrounding areas and